

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 828 of 2019 IN DFR No. 1932 of 2019

Dated : 12th September, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd.

....Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Anr.

....Respondent(s)

Counsel for the Appellant(s) : Mr. Anish Sharma

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

ORDER

IA No. 828 of 2019

(Application for condonation of delay in filing appeal)

For the reasons mentioned in the application, delay of 10 days in filing the appeal is condoned.

Application is disposed of.

DFR NO. 1932 OF 2019

The Appellant is permitted to implead SLDC concerned as additional Respondent by filing an Application.

Registry is directed to number the appeal and list the matter for admission on **17.09.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/mkj

(Justice Manjula Chellur)
Chairperson